

Sl.No.	Allegation	Comments
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by the Election Commission not to project any political personality, particularly a candidate after the election notification. As his request could not be acceded to, the Director of Doordarshan Kendra, Calcutta had conveyed the message that Education Secretary or President of the Board of Secondary Education could talk instead of the Minister. The Doordarshan Kendra, Calcutta had headlined the news regarding the postponement of Secondary Examination on 24-2-1987. The news quoted Shri Kanti Biswas, State Minister of Secondary Education which mentioned looting of question papers at Mirik (Darjeeling) as the cause of postponement. The Statement of Chief Minister at Midnapore was telecast on 25-2-1987 in which it was mentioned that decision of the said examination due to loot was taken at Cabinet level. In addition announcements regarding postponement of examination was telecast twice on 25-2-1987 and once each on 26-2-1987 and 27-2-1987.

Boycott of AIR and Doordarshan for Election Propaganda

2011. SHRI SUKOMAL SEN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is fact that the ruling Left Front in West Bengal boycotted the All India Radio and Doordarshan for election propaganda during the recent Assembly elections in West Bengal;

(b) what was the nature of complaint of the Left Front against these official media; and

(c) what steps the Government propose to take against these complaints?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA): (a) and (b) Yes, Sir. The Ruling Left Front in West Bengal boycotted the pre-election party political broadcast by All India Radio and TV because their complaint was that the two official media were either blacking out news about Left Front or distorting them.

(c) The complaints were examined and it was found that they have had no basis and found to be incorrect.

Settlement of claims by Life Insurance Corporation, Kanpur

2012. SHRI D. B. CHANDRE GOWDA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Life Insurance Corporation, Kanpur in most of the death claim cases had delayed disposal;

(b) whether various claimants of death claims arising out of the accepted proposals have been representing to Life Insurance Corporation of India, Kanpur without any solution;

(c) whether such claimants under 'Jeevan Mitra' schemes have also been denied full settlement of death claims on the plea of provision of clause 4b of Life Insurance Corporation of India, Kanpur;

(d) if so, the details thereof; and

(e) what efforts are being made to settle the cases of death claims expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) No, Sir. Kanpur Divisional Office of LIC has settled 1114 out of 1378 death claims between 1-4-86 and 28-2-87.

(c) and (d) No, Sir. Out of four death claims under "Jeevan Maitra" policies during the year 1986-87 one claim has been fully settled by Kanpur Division of LIC. Basic sum assured under one policy has been paid but double accident benefit claim under that policy is pending for want of police report sought from the claimant. The remaining two claims are early death claims requiring investigation as per usual procedure.

(e) The LIC has taken the following steps for expeditious settlement of death claims:—

(i) Dispensing with production of age proof upto sum assured of Rs. 20,000 if the life assured's age at entry has not been admitted.

(ii) Dispensing with indemnity bond for loss of original policy document upto certain limit.

(iii) Waiver of legal evidence of title to the estate of the deceased life assured upto certain limit.

(iv) Decentralisation of claim settlement function to Branch Offices.

2013. [Transferred to the 4th May, 1987].

Guidelines to Protect Debenture Holders

2014. SHRI CHIMANBHAI MEHTA: Will the PRIME MINISTER be pleased to state:

(a) what were the guidelines for protecting the interests of debenture holders, prior to 14th January, 1987 and when these had come into force;

(b) what are the reasons for which it became necessary to issue the fresh guidelines

in this regard on the 14th January, 1987 and what more safety the investor in debentures got by virtue of these new guidelines; and

(c) whether it is a fact that the application of M/s. Reliance Industry Limited, for converting E and F series debentures, was rejected by Government in June, 1986; if so, the reasons therefor and the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHM DUTT): (a) and (b) Government had issued guidelines on the floating of debentures from time to time. In the guidelines issued on 15th September, 1984, it had been prescribed that only secured debentures would be permitted for issue to the public. The creation of security for the debenture was in the interest of debenture holder and necessitated the creation of a Trust and the appointment of the Trustee. In the guidelines issued on 14-1-1987, Government have prescribed the creation of a Debenture Redemption Reserve and expanded the role of the Trustees to facilitate the serviceability and repayment of debentures to the debenture-holders on time.

(c) In June, 1986 Government decided that hence forth conversion of non-convertible debentures and the non-convertible portion of partially convertible debentures would not be permitted. The application of M/s. Reliance Industries Limited could not be approved in view of the general decision taken by Government to ban such conversion.

2015. [Transferred to the 8th May, 1987].

Setting up of Ordnance Factory at Bhakrapet in Andhra Pradesh

2016. SHRI GOPALA RAO RAO: Will the Minister of DEFENCE be pleased to state:

(a) whether there is any proposal pending with Government to set up a military vehicles factory/ordnance factory at